
(2025) 05 P&H CK 1262
In the Punjab And Haryana At Chandigarh
Case No : CWP Of 14600 Of 2025

Suman Kumar Taneja @ Suman Kumar	APPELLANT
Vs	
Income Tax Officer, Ward 2 (3), Abohar & ors	RESPONDENT

Date of Decision : 21-05-2025

Acts Referred:

Income Tax Act, 1961 — Section 147, 148, 156, 271

Citation : (2025) 05 P&H CK 1262

Hon'ble Judges : Lisa Gill, J;Sudeepti Sharma, J

Bench : Division Bench

Advocate : Nikhil Goyal, Rana Gurtej Singh, Urvashi Dhugga

Final Decision : Disposed Of

Judgement

Sudeepti Sharma, J

1. Challenge in the present petition is to notice dated 30.03.2024 issued under Section 148 of the Income Tax Act, 1961 (for short 'Act 1961'); order dated 19.03.2025 issued under Section 147 of the Act, 1961; demand notice dated

19.03.2025 issued under Section 156 of the Act, 1961; notice dated 19.03.2025 issued under Section 271 AAC (1) of the Act, 1961 and all consequential actions, for AY 2020-2021.

2. Learned counsel for the petitioner contends that the issue involved in the present writ petition is covered by the judgment passed by a Co-ordinate Bench of this Court in the cases of Jatinder Singh Bhangu vs. Union of India and others, passed in CWP No. 15745-2024 and connected matter, decided on 19.07.2024 and Jasjit Singh vs. Union of India and others (CWP No. 21509-2023 and other connected matters), decided on 29.07.2024. Learned counsel for the petitioner has further submitted that the petitioner has preferred an appeal and the same is pending before the Appellate Authority.

3. Learned counsel appearing for Union of India has also not disputed the same.

4. We have heard learned counsel for the parties and perused the whole records of the case.

5. The petitioner has challenged the notice dated 30.03.2024 issued under Section 148 of the Act, 1961; order dated 19.03.2025 issued under Section

147 of the Act, 1961; demand notice dated 19.03.2025 issued under Section 156 of the Act, 1961; notice dated 19.03.2025 issued under Section 271 AAC (1) of the Act, 1961 and all consequential actions, for AY 2020-2021, in view of the circular/notification dated 29.03.2022 of the CBDT, wherein, it has been specifically enumerated that the NFAC has exclusive power to issue the notice under Section 148 of the Act, 1961.

6. A Co-ordinate Bench of this Court in Jatinder Singh Bhangu's case (supra) and Jasjit Singh's case (supra), allowed the writ petitions on the same issue, as raised in the present writ petition, by granting liberty to the revenue to follow the procedure as laid down under the Act, 1961 and proceed accordingly, if so advised.

7. Since in the present case, the appeal is pending before the Appellate Authority, the writ petition is disposed of with a direction to the Appellate Authority to decide the appeal of the petitioner, in terms of the judgments mentioned above.

8. All the pending applications, if any, also stand disposed of.